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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 830/97

New Delhi this the 17th day of November 1997

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Paramjit Singh,
S/O Shri Harbans Singh,
R/O Village Talapur,
Distt. Ropal (Pb).

.....Applicant

(By Advocate: Shri Sunil Rana
proxy for Shri Rajnish Bhatnagar)

Versus

1. Union of India through
Lt. Governor of Delhi
through Commissioner of Police,
Police Head Quarter,
New Delhi- 110 002
2. Principal, P.T.S. Jharoda
Shri N.S. Rana,
Add. C.P.
Delhi Police Delhi.
3. Addl. Dy. Commissioner of Police,
West Distt. New Delhi.

.....Respondents

(By Advocate: Shri Raj Singh proxy for
Shri Arun Bhardwaj)

ORDER (Oral)


By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

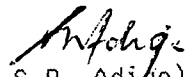
We have heard Shri Sunil Rana learned proxy counsel
for Shri Rajnish Bhatnagar for the applicant and Shri Raj Singh
learned proxy counsel for Shri Arun Bhardwaj for the
respondents.

2. Counsel on either side state at the Bar that an
identical case bearing OA No. 2410/96 titled as Parminder
Kumar Vs. Union of India & Ors and its connected cases have
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been disposed of by judgement dated 24.10.97 and pray that the present OA may also be disposed of in terms of the aforesaid judgement.

3. We direct accordingly, and the OA stands disposed of in terms of the aforesaid judgement. No costs.


(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice- Chairman (A)

cc.